

(20)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 02/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/600/ (IB)/2017
NAME OF THE PETITIONER(S) : VISHNU SUDHA TEXTILES
NAME OF THE RESPONDENT(S) : SHRI KRISHNAKANTH TEXTILES PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A.G. SATHYANARAYANA } For operational creditor A.G. Sathyanarayana
For A. LENYLSAMY }

ORDER

Shri A G Sathyanarayana, counsel for the petitioner present. Notice sent to the respondent was not received by the respondent directly. He sent notice to the Director of the respondent company. He also made a paper publication as a substituted service and filed proof of the same. Counsel for petitioner made all effort to serve notice to the respondent but the same was not received by them. In my considered view, the service of notice to the respondent is held sufficient. Since there is no representation, the respondent is set ex parte. Counsel for petitioner made his submissions. Order is reserved.

-sd-
K Anantha Padmanabha Swamy
Member (Judicial)